

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Ref: Petition No. DK.40/GT/2011

Date: 7.6.2012

To,
Additional General Manager (Commercial),
THDC India Ltd.,
Alaknanda Bhawan,
Pragatipuram, Bypass Road,
Rishikesh-249201, (Uttarakhand)

Sir,

Subject: Approval of Tariff of Tehri Hydro Electric Power Project (4x250 MW) for the period from 1.4.2009 to 31.3.2014.

With reference to the above mentioned petition. I am directed to request you to furnish the following information on affidavit, with an advance copy to the respondents/beneficiaries, latest by 23.7.2012:

(A) Additional capitalization:

- (i) In respect of the total claim for additional capitalization of ₹16479.4 lakh for 2009-14, with the justification that “these works are essentially required for operation of Tehri Stage-I as indicated in corporation budget,” specific detailed justification (asset wise) and the relevant Regulation with which the claim has been made, be submitted.
- (ii) It is noticed that one set of stoplog gate in T-III tunnel outlet, two number winch machines, optical fiber cable, rehabilitation work and other similar assets have not been procured and capitalized within the cutoff date of 31.3.2009. In this regard, the detailed reason as to why these works could not be executed/ capitalized within the cutoff date may be submitted.
- (iii) In respect of the capitalization of certain assets as replacement, the original cost of replaced assets should be furnished.
- (iv) The detailed reason for procurement for flood forecasting system and capitalization of the same during the consecutive years of 2010-11, 2011-12 and 2012-13 may be submitted.
- (v) Explanation for capitalization and expenditure of grouting work, in TRT area/HRT area, power house river dredging, seepage control measure etc. is to be submitted.

(vi) Details of actual expenditure capitalized during 2009-10 to 2011-12 and Regulation under which these claims are made is to be submitted.

(B) O&M Charges:

(i) Details of the actual O&M from first year of operation of the plant 2007-08 and 2008-09, for assessment of employee cost.

2. Further action in this matter will be taken as per Regulation 87 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations 1999 on receipt of the above information/ clarification.

Yours faithfully,
Sd/-
(B. Sreekumar)
Deputy Chief (Law)